

ACT No. XVII of 1931.

(PASSED BY THE INDIAN LEGISLATURE.)

(Received the assent of the Governor General on the 1st October, 1931.)

An Act further to amend the Indian Succession Act, 1925, for a certain purpose.

WHEREAS it is expedient further to amend the Indian Succession Act, 1925, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Succession (Amendment) Act, 1931.

2. After the word "mind" in sections 223 and 236 of the Indian Succession Act, 1925, the following words shall be added, namely:—

"nor to any association of individuals unless it is a company which satisfies the conditions prescribed by rules to be made by the Governor General in Council in this behalf."

XXXIX of 1925.

XXXIX of 1925.

Amendment of sections 223 and 236, Act XXXIX of 1925.

Price 1 anna or 1½d.]

MGIPC—L—IX-104—2-11-31—7,000.